

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 998 of 2018 IN
APPEAL NO. 301 of 2018

Dated : 13th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Indian Railways

.... Appellant(s)

Vs.

Tata Power Company Limited (Distribution) & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s)

: Mr. Akshat Jain for Tata Power

Ms. Shruti Awasthi
Ms. Saroj Bala for R-2

ORDER

Heard learned counsel for parties for some time.

List the matter for further hearing on **21-5-2019 at 2.30 p.m.** along with Appeal No. 26 of 2019.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk